

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:851

ANSWERED ON:28.04.2016

Cases of Stalled Projects

Adsul Shri Anandrao ;Malyadri Shri Sriram;Yadav Shri Dharmendra

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether several cases relating to stalled road projects are pending in the Supreme Court;
- (b) if so, the details thereof;
- (c) whether the Ministry has made any proposal to the Ministry of Finance to constitute a four Member Panel under the leadership of former judge of High Court to resolve the issues of stalled projects;
- (d) if so, the response of the Ministry of Finance thereto; and
- (e) the other steps taken by the Government to resolve all those issues pertaining to road sector in a time-bound manner?

**Answer**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

- (a) & (b) At present there are 19 languishing projects in NHAI. Only one of these projects, the Elevated road project from Chennai Port to Maduravoyal project, is pending before the Hon'ble Supreme Court, as the State Government has challenged the alignment finalized by NHAI.
- (c) No Madam.
- (d) Does not arise.
- (e) Government has taken following steps:-
  - (i) Streamlining of land acquisition and regulatory clearances,
  - (ii) Close coordination with other ministries,
  - (iii) Revamped Disputes Resolution Mechanism,
  - (iv) Securitization of future cash flows,
  - (v) Deferment of Premium in stressed highway projects,
  - (vi) Harmonious Substitution in financially stressed highway projects,
  - (vii) One time fund infusion to revive and physically complete languishing BOT projects,
  - (viii) Rationalized compensation to the concessionaire for languishing highway project in case the delays are not attributable to the concessionaire and
  - (ix) 100% Equity Divestment after 2 years of construction of all highway projects under PPP mode.

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